

ACT NO. XII OF 1921.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 29th September, 1921.)

An Act further to amend the Negotiable Instruments Act, 1881.

WHEREAS it is expedient further to amend the Negotiable Instruments Act, 1881; It is hereby enacted as follows :—

XXVI of 1881.

1. This Act may be called the Negotiable Instruments (Amendment) Act, 1921. Short title.

XXVI of 1881.

2. In sections 63 and 83 of the Negotiable Instruments Act, 1881 (hereinafter referred to as the said Act), for the word "twenty-four," the word "forty-eight" shall be substituted. Amendment of sections 63 and 83, Act XXVI of 1881.

3. In section 75A of the said Act for the words "for payment," the words "for acceptance or payment" shall be substituted. Amendment of section 75A, Act XXVI of 1881.